GOVERNMENT OF INDIA POWER LOK SABHA

UNSTARRED QUESTION NO:202 ANSWERED ON:22.11.2012 POWER GRID DISTURBANCES

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Will the Minister of POWER be pleased to state:

- (a) whether the inquiry committee appointed in the wake of power grid disturbances in July 2012 has submitted its report to the Government:
- (b) if so, whether the committee has also examined the follow-up of Committees constituted in 2001 after the then power grid disturbances and 2008 for studying the creation of stable grid system respectively;
- (c) if so, the details thereof;
- (d) whether the Government has implemented the corrective measures recommended by the Independent Committee of Experts constituted to enquire into the reasons for the power grid disturbances in July 2012; and
- (e) if so, the details thereof and if not, the reasons therefor along with the other steps being taken by the Government for creation of stable power grid system in the country?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA)

- (a): Yes, Madam.
- (b) & (c): The Terms of Reference of the Enquiry Committee constituted by Ministry of Power were as under:
- (i) To analyse the causes and circumstances leading to the grid disturbance affecting power supply in the affected region on 30th and 31st July 2012.
- (ii) To suggest remedial measures to avoid recurrence of such disturbance in future.
- (iii) To review the restoration of system following the disturbances and suggest measures for improvement in this regard, if any.
- (iv) Other relevant issues concerned with safe and secure operation of the Grid.

The follow-up of Committees constituted in 2001 after the then power grid disturbances and 2008 for studying the creation of stable grid system respectively were not covered in the report of the Enquiry Committee

(d) & (e): The Ministry of Power has taken a number of steps for implementation of the recommendations of the Enquiry Committee including inter-alia, third party protection audit; review of zone-3 philosophy; review of Unscheduled Interchange mechanism; formulation of Islanding schemes; etc. Further petitions have also been filed in Central Electricity Regulatory Commission (CERC) by various Regional Local Despatch Centres including the National Load Despatch Centre on various issues inter-alia, modification in congestion charge procedure, further tightening the frequency band, implementation of defense plans, primary response from generation etc.